

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-537/ND/2020

IN THE MATTER OF:

M/s. Sheetal Impex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Ram Lal Kamal Raj Jewellers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 10.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor :Mr. Manish Shekhari, Mr. Nitin
Sharma, Advocates.**

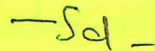
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. From the records based before us, it transpires that the Registry has sent a notice to the Corporate-debtor for his appearance as well as for filing reply. Despite service of notice by the Registry, none appeared on behalf of the Corporate-debtor on the last date of hearing i.e., 12.01.2020 as well as today. Notice by Registry may be sent once again and it may be made clear to the Corporate-debtor that if he fails to appear/participate in the Virtual Hearing on the next date of hearing, he will be set ex parte and the matter will be proceeded further. Matter is adjourned to **18.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)